

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:6740
ANSWERED ON:07.05.2015
TRANSLATION OF JUDGEMENTS
Premachandran Shri N.K.

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government proposes to introduce any scheme for translation of important decisions of Supreme Court and High Courts into regional languages and Hindi;
- (b) if so, the details thereof;
- (c) whether the Government proposes to introduce programmes for creating public awareness regarding the important legislations of the Parliament, Legislative Assemblies and important judgements of Higher Courts; and
- (d) if so, the details thereof?

Answer

MINISTER OF LAW AND JUSTICE (SHRI D.V. SADANANDA GOWDA)

(a) & (b) : There is no such proposal or scheme under consideration of the Government.

(c) & (d): Indian Law Institute is an autonomous body, registered under the Societies Registration Act,1860. The objectives of the Institute are to cultivate the science of law, to promote advanced studies and research in law so as to meet the social, economic and other needs of the Indian people, to promote systematization of law, to encourage and conduct investigations in legal and allied fields, to improve legal education, to impart instructions in law, and to publish studies, books, periodicals, etc. The Government has uploaded all Central Acts of Parliament from 1936 onwards on Indiacode.nic.in. The judgments of Supreme Court and High Courts are uploaded regularly by the Courts on their respective websites.